

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 30.04.2023 THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Bank of India
Vs
Dharani Sugars & Chemicals Ltd

MAIN PETITION NUMBER : IBA/976/2019

(IA/MA) APPLICATION NUMBERS

New Application IA(IBC)/1112(CHE)/2024; New Application IA(IBC)/1125(CHE)/2024
IA(IBC)/825(CHE)/2024; IA/984(CHE)/2023; IA/701(CHE)/2022
IA/878(CHE)/2024 in IA/437/2023; IA/437(CHE)/2023

1. A. G. Sathyanarayana For Applicant/RAN
IA/825/2024, IA/1112/2024 Always ✓
2 IA/1125/2024

2. M. Suresh Kumar R/R [Signature]

3. Ganesh V Aranale for Applicant in
IA/878(CHE)/2024 [Signature]
2 IA/437/2023

4. J. MANIVANNAN FOR 12A PROPONENT/PROMOTER [Signature]

5. T. RAVICHANDRAN & ~~K. M. DHARANIYA SRI~~
D. ELAVARASI FOR R1 & 2 - IA/701.
K. M. DHARANIYA SRI COC - [Signature]

6. Mayan Jain for TK Bhaskar for Respondents
in IA/701/22 [Signature]

7. Vidge. A for Counsel for RP [Signature]

4 **IBA/976/2019**
IA(IBC)/1112(CHE)/2024; IA(IBC)/1125(CHE)/2024;
IA(IBC)/825(CHE)/2024; IA/984(CHE)/2023; IA/701(CHE)/2022;
IA/878(CHE)/2024 in IA/437/2023; IA/437(CHE)/2023

ORDER

IA(IBC)/1112(CHE)/2024

Present: Ld. Counsel Shri. A G Sathyanarayana for the Applicant /

Liquidator.

This application has been filed to take on record the 4th progress report for the quarter ended 31.03.2024.

Request is also made for condonation of delay of one day in filing the report.

Delay condoned. Report is taken on record, subject to all just exceptions.

IA/(IBC)/1112(CHE)/2024 is accordingly **disposed of**.

IA(IBC)/1125(CHE)/2024

Present: Ld. Counsel Shri. A G Sathyanarayana for the Applicant /

Liquidator.

This application has been filed to take on record the 6th revised list of creditors of the Corporate Debtor.

The list is taken on record, subject to all just exceptions.

IA/(IBC)/1125(CHE)/2024 is accordingly **disposed of**.

IA(IBC)/825(CHE)/2024

Present: Ld. Counsel Shri. A G Sathyanarayana for the Applicant /

RP.

Ld. Counsel Shri. T Ravichandran for NARCL.

Pursuant to the order dated 10.04.2024, the RP has filed a Memo vide SR. No. 2106 dated 29.04.2024 submitting the compliance.

It is stated that 17th CoC meeting was conducted on 22.04.2024 on the agenda for withdrawal of CIRP and the CoC in its commercial wisdom passed the resolution with voting share of 92.69%. Fresh FA form was also obtained by RP. It is stated that before the CoC, ICCI Bank withdrew its remaining partial claim and thereafter the CoC was reconstituted and the meeting of CoC was held on 22.04.2024.

Arguments heard.

Orders Reserved.

IA/984(CHE)/2023; IA/701(CHE)/2022

Present: Ld. Counsel Ms. Vidya for the Applicant / RP

Ld. Counsel Shri. Mayan H Jain for the Respondent No. 3.

Ld. Counsel Shri. T Ravichandran for Respondent No. 1 and 2.

Ld. Counsels for the parties submit that in case IA/825/2024 is allowed, these applications would become infructuous.

Heard.

Orders Reserved.

IA/878(CHE)/2024 in IA/437/2023; IA/437(CHE)/2023

Present: Ld. Counsel Shri. Ganesh V Arnala for the Applicant.

Ld. Counsel Ms. Vidya for the Respondent / RP.

This application IA/437/2023 has been filed setting aside the order of the RP rejecting the claim of the Applicant.

IA/878/2024 is for expediting the application IA/437/2023.

Ld. Counsel for the Applicant submits that in case 12A proposal is approved, the Applicant may be permitted to approach the Corporate Debtor to pursue its claim.

Heard.

Orders Reserved.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)